# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri Bhanu Bhushan, Member
- 3. Shri R.Krishnamoorthy, Member

I.A.No. 13/2008 in Petition No. 74/2006

#### In the matter of

Approval of charges for Unified Load Despatch and Communication (ULDC) Scheme in Eastern Region for the period from 1.9.2005 to 31.8.2020.

## And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

- Vs
- 1. Bihar State Electricity Board, Patna
- 2. West Bengal State Electricity Board, Kolkata
- 3. Grid Corporation of Orissa Ltd, Bhubaneswar
- 4. Damodar Valley Corporation, Kolkata
- 5. Power Deptt., Govt. of Sikkim, Gangtok
- 6. Jharkhand State Electricity Board, Ranchi

..Respondents

# ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 31.10.2008 for furnishing the information called for vide order dated 3.7.2008 in Petition No. 74/2006.

- 2. The Commission by its order dated 3.7.2008 directed the petitioner to submit following information on affidavit by 31.7.2008, with advance copy to the respondents, who were to file their reply, if any, by 20.8.2008:
  - (a) Revised calculations of the annual fees and charges for the scheme;
  - (b) "Right-of-way" charges, if any, for laying optic fibre cable under-ground, duly apportioned between the telecom business of the petitioner and the ULDC scheme;

(c) Detailed year-wise O&M expenses attributable to ULDC scheme from

the date of commercial operation till 31.3.2008, with details of royalty and other

charges, if any, paid to the Department of Telecommunication for optic fibre

cable and their apportioning between ULDC and telecom business; and

(d) Proposal for re-setting of interest rate.

3. The petitioner has submitted that the collection and compilation of information

called for shall take some more time and therefore it may not be able to submit the

required information in the stipulated time. Accordingly, petitioner has sought

extension of time for submission of the information called for up to 31.10.2008.

4. The prayer made by the petitioner is allowed. The petitioner is directed to

submit the requisite information on affidavit latest by 31.10.2008, with advance copy to

the respondents, who may file their reply, if any, by 20.11.2008. List this petition on

11.12.2008 for further directions.

5. In view of the above, the petition shall not be listed for hearing on 18.9.2008.

6. With the above, I.A.No. 13/2008 stands disposed of.

Sd/-

(R.KRISHNAMOORTHY)
MEMBER

New Delhi dated the 30<sup>th July</sup> 2008

sd/-

(BHANU BHUSHAN) MEMBER sd/-

(DR. PRAMOD DEO) CHAIRPERSON

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